

Shri Yogendra Makwana I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta and its subsidiary *viz.* Ferro Scrap Nigam Limited for the year 1986-87.
 - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, and its subsidiary *viz.* Ferro Scrap Nigam Limited for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT.-6048/88]

Pulses, Edible Seeds and Edible Oils
(Storage Control) Amendment Order
1988

THE DEPUTY MINISTER IN THE
MINISTRY OF FOOD AND CIVIL
SUPPLIES (SHRI D. L. BAITHA) : I beg
to lay on the Table a copy of the Pulses,
Edible Oil seed and Edible Oils (Storage
Control) Amenement Order, 1988 (Hindi
and English versions) published in Notifi-
cation No. S.O. 211(E) in Gazette of India
dated the 26th February, 1988 under sub-
section(6) of the section 3 of Essential Com-
modities Act, 1955.

[Placed in Library. See No. LT.-6049/88]

12.03 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have
to report the following message received

from the Secretary-General of Rajya
Sabha :

"In accordance with the provisions
of rule 111 of the Rules of Procedure
and Conduct of Business in the Rajya
Sabha, I am directed to enclose a copy
of the Hospitals and other Institutions
(Redressal of Grievances of Employees)
Bill, 1988, which has been passed by
the Rajya Sabha at its sitting held on
the 28th April 1988."

HOSPITAL AND OTHER INSTITU-
TIONS (REDRESSAL OF GRIEVANCES
OF EMPLOYEES) BILL

[English]

SECRETARY GENERAL : Sir, I lay
on the Table the Hospitals and Other
Institutions (Redressal of Grievances of
Employees) Bill, 1988, as passed by Rajya
Sabha.

12.04 hrs.

PETITION RE. DISCRIMINATION
BASED ON SEX AGAINST FEMALE
CABIN CREW IN AIR INDIA AND
INDIAN AIR LINES

[English]

SHRIMATI BIBHA GHOSH GOSWAMI
(Nabadwip) : Sir, I beg to present a peti-
tion signed by Ms. Ruhoen R. Khambatta
and seven hundred forty two others regard-
ing discrimination based on sex against
female cabin crew in Air India and Indian
Airlines.

[English]

SHRI BASUDEB ACHARIA (Ban-
kura) : There was an attempt on the
life of Mr. Ananda Pathak, a Member of
this House yesterday while he was going to
address a May Day rally.

MR. SPEAKER : Mr. Acharia, wher-
ever such evil attempts are made they are
all condemnable and the House always does

it. Anybody's life is so precious, what to talk of the life of a Member of this august House. Everywhere when a life is lost we are all concerned about it.

[*Translation*]

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Nobody is quarrelling. The words he uttered were derogatory. He may be asked to withdraw the words. It is not in good taste.

[*English*]

SHRI SHANTARAM NAIK (Panaji) : I would like to have an assurance from you that it will not be postponed.

[*Translation*]

MR. SPEAKER : I do not give any guarantee.

[*English*]

But it is going to be done.

(*Interruptions*)

SHRI S. JAIPAL REDDY (Mahbubnagar) : Sir I, am on a point of order.

MR. SPEAKER : There is no point of order. Please listen to me.

This is your opinion and it is his opinion. You can rebut it whatever you like. There is nothing unparliamentary about it.

SHRI S. JAIPAL REDDY : He is talking of a lobby in the House, Sir.

MR. SPEAKER : Whatever it is you can condemn it. You can contradict it. Now you have done it. No Problem.

(*Interruptions*)

MR. SPEAKER : Nothing goes on record.

(*Interruptions*)**

12.05 hrs.

STATEMENT RE. : PROMOTION OF
NEW INDUSTRIES BY KHADI AND
VILLAGE INDUSTRIES COMMISSION
AND INCREASE IN WAGES OF KHADI
ARTISANS

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : Mr. Speaker, Sir, Hon'ble Members of this House have, on various occasions, emphasised the importance of speeding up the process of rural industrialisation and improvement in the economic conditions of village artisans. I may, Sir, recall that last year, with the approval of this House, we had amended the Khadi and Village Industries Act to enable the Khadi and Village Industries Commission to take up more and more industries under its fold for promotion in rural areas, the main criterion being employment creation. I am glad to inform the Hon'ble Members of this House that KVIC has identified 33 new industries for promotion from this year in addition to the existing list of 26 industries. I am placing on the Table of the House, the list of new industries so far identified. The intention is to add to this list from time to time depending on the experience gained and resource available, both men and material. The pattern of assistance for these industries is being finalised by the Khadi and Village Industries Commission in consultation with the State KVI Boards. With the addition of these industries, job opportunities will be created in newer fields of economic activity which will raise the economic and social status of rural artisans.

Another matter on which I wish to report to this House is regarding the wages of the Khadi artisans. We are conscious of the need to increase the wage level of khadi artisans. Productivity is the key element in this regard and emphasis is being placed on New Model Charkhas. Our experience in the recent past has been that even those States which were lagging behind in the introduction of new model charkhas have now taken it up vigorously.